

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. No. 57/2016
inPetition No.304/MP/2013**

Subject : Interlocutory Application seeking immediate stay of the Compensation Bill dated 12.10.2016 issued by Respondent No.1, NVVNL during pending of the petition under section 79(1)(b) read with Section 79(1)(f) of the Electricity Act,2003 and in the matter of adjustment of generation tariff and other consequential reliefs.

Date of hearing : 19.1.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : M/s Godavari Green Energy Limited

Respondents : NTPC Vidyut Vyapar Nigam Limited and Others

Parties present : Shri A. Mariarputham, Senior Advocate, GGEL
Shri Amit Arora, Advocate, GGEL
Shri Raunak Jain, Advocate, GGEL
Ms. Anuradha Arputham, GGEL
Shri Avneesh Arputham, GGEL
Shri M.G. Ramachandran, Advocate, NVVNL
Ms. Anushree Bardhan, Advocate, NVVNL
Ms. Poorva Saigal, Advocate, NVVNL
Shri Dharmendra Singh, NVVNL
Shri Ashu Bhatnagar, NVVNL

Record of Proceedings

Learned Senior Counsel for the petitioner submitted that due to cash crunch, it is not possible for the petitioner to provide bank guarantee in order to release payment of the bills raised for the months of October and November, 2016.

2. Learned counsel for NVVNL submitted that as per the Commission's direction dated 3.1.2017; payment has been made to the petitioner towards bill raised by the petitioner.

3. The Commission directed to list the I.A. on 23.1.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**